NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 281/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017

NAME OF THE PARTIES:

Mahendra Prasad Mandal

V/s.

Shree Commercial Interiors Pvt.Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. SATYANIT MISHRA PCS

CP-4997

Respondent - 2

2. Lokanalli misha Advocate

Fon: Respondent - 3

3. Pradia Wazalwar

Pelitione

Adv GORDER

CP 281/241/NCLT/MB/MAH/2017

On hearing the submissions of either side, it appears since the primary allegation raised by the Petitioner in this case is for a direction against R2 to attend the Board Meeting and Annual General Meeting subsequent to holding Board Meeting, to which, the professional appearing on behalf of the Respondent side has stated that there was an understanding one year before between the Petitioner and R2 that this Petitioner would purchase the shareholding of R2 herein, ever since, the company has been run solely by the Petitioner, though R2 has been continuing as Director of the Company. Therefore, the professional

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: 2 :

appearing on behalf of R2 has submitted that in fact this Petitioner has been oppressing R2 herein, henceforth he says that no order could be passed until the submissions of the Respondent side are fully heard.

In view of hearing the submissions of either side, instead of making any observations, since R2 has already filed reply, the Petitioner side is directed to file rejoinder within 4 weeks hereof.

List this matter for hearing on 10.10.2017.

Sd/-V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)